

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 7848 of 2021

Ishann Kumar Giri @ Ishann Kumar Giri... .. Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nilesh Kumar, Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

2/07.09.2021 Heard the parties.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 319 of 2020.

It has been alleged that the petitioner had purchased a mobile phone from the shop of the informant. The price of the mobile was paid through phone-pay app and a message was also received crediting an amount of Rs. 23,200/-. On verification, it was found that no such amount was credited in the account of the informant. The petitioner was apprehended and the purchased mobile was taken away by the informant.

The petitioner has criminal antecedent. However, considering the fact that the petitioner is in custody since 28.09.2020, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Ramgarh in connection with Ramgarh P.S. Case No. 319 of 2020.

(Rongon Mukhopadhyay, J)